

(2025) 02 DEL CK 0038

Delhi High Court

Case No: Civil Suits (COMM) No. 403 Of 2018, I.A. 39008, 39009, 39010, 43736 Of 2024

Strix Ltd

APPELLANT

Vs

Maharaja Appliances
Limited

RESPONDENT

Date of Decision: Feb. 11, 2025

Acts Referred:

- Code of Civil Procedure, 1908 - Section 151, Order 8 Rule 5(2), Order 9 Rule 6(1)(a), Order 9 Rule 7, Order 9 Rule 13, Order 17 Rule 2, Order 17 Rule 3, Order 18 Rule 17, Order 39 Rules 1, Order 39 Rules 2
- Commercial Courts Act, 2015 - Section 13(1A)
- Limitation Act, 1963 - Section 5
- Limitation Act, 1963 - Article 116, 117
- General Clauses Act, 1897 - Section 27

Hon'ble Judges: Mini Pushkarna, J

Bench: Single Bench

Advocate: Anuradha Salhotra, Anirudh Bakhru, Ekta Sarin, Zeeshan Khan, Amit Ranjan, Vijay Laxmi Rathi, Sudhanshu Batra, Arvind K Gupta, Rahul Mangla, Abhishnmaet Gupta, Arun

Final Decision: Dismissed

Judgement